

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No. 1219 of 2019**

**IN THE MATTER OF:**

**J.M. Financial Asset Reconstruction  
Company Ltd.**

**...Appellant**

**Vs.**

**Anil Kumar Tandon & Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. Ramji Srinivasan, Sr. Advocate with Ms. Poonam Mathur, Ms. Anushree Kapadia, Mr. Shivkrit Rai, Mr. Kshitiz Dev and Mr. Rajshree Chaudhary, Advocates.**

**For Respondents:**

**Mr. Pranay Nath Jha, Mr. Shubham Gupta, Mr. Aditya Parolia, Mr. Akshay Srivastava and Ms. Aditi Sinha, Advocates for R-1,2 & 3.  
Mr. Krishnendu Datta (RP), Mr. Abhishek Anand and Mr. Kunal Godhwani, Advocates for R-4.**

**With**

**Company Appeal (AT) (Ins) No. 1327 of 2019**

**IN THE MATTER OF:**

**Anil Kumar Tandon & Ors.**

**...Appellants**

**Vs.**

**Sandhya Prakash Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants:**

**Mr. Pranay Nath Jha, Mr. Shubham Gupta, Mr. Aditya Parolia and Ms. Aditi Sinha, Advocates.**

**For Respondents:**

**Mr. Ramji Srinivasan, Sr. Advocate with Ms. Poonam Mathur, Ms. Anushree Kapadia, Mr. Shivkrit Rai, Mr. Kshitiz Dev and Mr. Rajshree Chaudhary, for Caveator.**

**Mr. Abhishek Anand, Mr. Kunal Godhwani and  
Mr. Krishnendu Datta, Advocates for R-1 & 2.**

**ORDER**

**(Through Virtual Mode)**

**08.03.2021:** Counsel for Appellants in both these Appeals are heard.  
For further arguments, these Appeals are adjourned.

Parties may file further Written Submissions not more than three pages and copies of Judgements to which, they are making reference in the course of arguments which they have made and which are to be made in these two Appeals.

List both the Appeals as 'Part Heard' on **13<sup>th</sup> April, 2021**.

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

sr/md